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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH  
AT HYDERABAD.

O.A.No. 1349 /97

(O.A.S.R.No.3252/97)

Date of decision: 14th October, 1997.

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Between:

1. S.V.S.Nageswara Rao.
2. P.Vijaya Babu.
3. Shaik Mahboob Basha.
4. G.Subash Chandra Bose.
5. R.R. Sudhakar.

.. Applicants.

And

1. Union of India represented by its Chief Commissioner of Customs and Central Excise, Basheerbagh, Hyderabad Zone, Hyderabad -4.
2. Commissioner of Customs and Central Excise, Commissionarate -I, Basheerbagh, Hyderabad -4. Respondents.

Counsel for the applicant: Sri K.K.Chakravarthy.

Counsel for the respondents: Sri N.R.Devaraj.

CORAM:

Hon'ble Sri R.Rangarajan, Member (A)

Hon'ble Sri B.S.Jai Parameshwar, Member (J).

JUDGMENT.

(per Hon'ble Sri R.Rangarajan, Member (A)).

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Heard Sri K.K.Chakravarthy for the applicants and Sri N.R.Devaraj for the respondents.

There are five applicants in this O.A., who are working as Inspector Central Excise Commissionarate I and III, Hyderabad. They submit that their names do not find a place in the Memorandum No. C. II/3/12/97-C.S. dated 9.10.1997

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whereby some of the Superintendents/Inspectors are called ~~for~~, for interviews for selection as Air Customs Superintendents/Air Customs Officers at 10-00A.M., on 15.10.1997.

They submit that they have fulfilled all the conditions as prescribed in the Circular No.C.No.II/3/12/97-C.S dated 11-9-1997 (Annexure A-2 to the O.A.). They

submit that inspite of their eligibility they are not called for ~~for~~ interview/selection. They state that they have submitted their representations to the

1st respondent for calling them <sup>for</sup> interviews along with the other candidates who were called for interviews by the impugned Memorandum dated 9-10-1997. Their representations are at pages 14, 15, 16, and 17. However,

<sup>Copies of</sup>  
there are only 4 representations whereas there are five applicants in this O.A. The learned counsel for the applicants submits that all the applicants submitted their representations. He submits that he ~~will~~ will produce all the representations of the concerned officials for disposal.

This O.A., is filed for a declaration that the action of the respondents in not calling ~~for~~ the applicants herein for the interviews to be held on 15-10-1997 in the Office of the 1st respondent to the post of Air Customs Officers in Hyderabad Air Port, Hyderabad, is illegal, arbitrary and contrary to rules and for a consequential direction to the

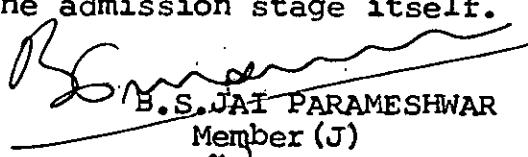
respondents to consider them also for the said posts by calling them for interviews and selection.

The learned counsel for the respondents submitted that the applicants are juniors and that their turn ~~is~~ has not come for calling them for interviews. We do not propose to examine this aspect of the case at this juncture as their representations are still pending to be disposed of by the Competent Authority.

In the facts and circumstances of the case ~~is~~ the following directions ~~are~~ given:

Respondent No.1 is directed to interview ~~the applicants~~ <sup>Candidates</sup> as per the impugned Memorandum No.C.II/3/12/97-CS dated 9-10-1997 but the results of the interviews and formation of the panel for the posts of Air Customs Superintendents /Air Customs Officers at the Hyderabad Air Port, Hyderabad, should not be released till the representations of the applicants referred to above are disposed of in accordance with law.

With the above direction the O.A., is disposed of at the admission stage itself. No costs.

  
B.S.JAI PARAMESHWAR  
Member (J)

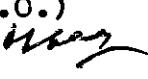
14-10-97

Date: 14-10-1997.

Dictated in open Court.

  
R.RANGARAJAN,  
Member (A)

  
D.R(J)

NOTE:  
C.C. by tomorrow  
(B.O.)  


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Copy to:

1. The Chief Commissioner of Customs and Central Excise, Basheerbagh, Hyderabad Zone, Hyderabad.
2. Commissioner of Customs and Central Excise, Commissionerate-I, Basheerbagh, Hyderabad.
3. One copy to Mr.K.K.Chakravarthy, Advocate, CAT, Hyderabad.
4. One copy to Mr.N.R.Devraj, Sr.CGSC, CAT, Hyderabad.
5. One copy to D.R(A), CAT, Hyderabad.
6. One duplicate copy.

YLKR

14/10/97

October

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR :  
M (J)

Dated: 14/10/97

ORDER/JUDGMENT

M.A/R.A/C.A.NO.

in  
O.A.NO. 1349/97

Admitted and Interim Directions  
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLR

II Court

